

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.3847 of 2019**

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Sumaila Parveen @ Sumaila Praveen	...	Petitioner
Versus		
1. The State of Jharkhand		
2. Sabbir Khan @ Shabbir Khan	...	Opposite Parties

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Peeyush K. Choudhary, Advocate
For the State	: Mr. Ravi Prakash, Spl. P.P.

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**Order No.05 Dated- 11.09.2020**

Heard the parties through video conferencing.

Mr. Peeyush K. Choudhary- learned counsel for the petitioner submits that he will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

This criminal miscellaneous petition has been filed by the petitioner with a prayer to compel the opposite party No.2 to give Rs.2,00,000/- to the petitioner.

It is submitted by the learned counsel for the petitioner that vide order dated 23.04.2019 passed in A.B.A. No.2873 of 2018, the opposite party No.2 was given the privileges of anticipatory bail upon his undertaking to pay the petitioner a sum of Rs.2,00,000/- by way of demand draft but the opposite party No.2 has neither deposited the said demand draft nor has he surrendered before the learned court below. Hence, it is submitted that the opposite party No.2 be compelled to pay Rs.2,00,000/- to the petitioner.

Considering the aforesaid submission of the learned counsel for the petitioner, this Cr.M.P. is disposed of with a direction to the trial court to take all coercive steps for apprehension of the opposite party No.2 to face the trial.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**